

**CBI Vs. Ramesh Kumar & ors.**  
**CC No. 383/2019**

**24.06.2020**

**Present:**    **Sh. A. K. Kushwaha, Ld. PP for CBI.**  
                  **Sh. Sandeep Sharma, Ld counsel for A-1.**  
                  **Sh. Suresh Tomar & Ms. Anita Saini Ld. Counsels for A-2**  
                  **and A-5.**  
                  **Sh. Kulbhushan Mehta, Ld. Counsel for A-3 & A-4.**

The matter has been taken up through video conferencing using CISCO WEBEX hosted by Sh. Mukesh Kant Sharma, Reader of this Court.

Notices were sent to the counsels on their e-mails and WhatsApp vide order dated 18.06.2020 for today seeking their consent for conducting the proceedings in the case through video conferencing as the case is at the stage of consideration of two applications under Section 311 Cr.P.C. moved by CBI.

Ld. Counsels for the accused have submitted that they are ready to argue the applications and they do not want to file reply to the applications.

Ld. Counsel for A-1 submits that he has no objection to the applications being allowed as the applications do not concern A-1.

Ld. Counsels for A-2 & A-5 have also submitted that they have no objection to the applications and court may decide the application as required in the interest of justice.

Ld. Counsel for A-3 & A-4 has argued that these applications have been filed to fill up the lacuna in this case by the prosecution as these facts were already in the knowledge of the CBI since the very beginning and no new fact has emerged during the course of trial warranting the filing of the present two

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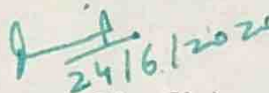
applications under Section 311 Cr.P.C. by CBI and has prayed for dismissal of the applications.

Ld. PP for CBI has argued that on the line of the applications and has submitted that the case is still at the stage of evidence and no prejudice will be caused to the accused persons if the application is allowed.

Put up for clarification, if any/order on the two applications under section 311 Cr.P.C, through video conferencing **on 30.06.2020 at 10.30 AM.**

On the request of Ld. PP for CBI, copy of this order sheet be also provided to him for his office record.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

  
(Anil Kumar Sisodia)  
Special Judge (PC Act), (CBI)-07,  
Rouse Avenue Courts, New Delhi  
24.06.2020.